

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 31 OF 2019 &  
IA NO. 1755 OF 2019**

**Dated: 8<sup>th</sup> April, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson  
Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**BSES Rajdhani Power Ltd. & Anr.**

**...Appellant(s)**

**Vs.**

**Delhi Electricity Regulatory Commission &  
Ors.**

**...Respondent(s)**

Counsel for the Appellant(s) : Mr. Hasan Murtaza  
Mr. Divya Anand

**ORDER**

IA No. 1755 of 2019 (for exemption from filing certified copy of the impugned order) is allowed.

**Admit.** Issue fresh notice on main appeal to the Respondent No. 1 returnable on 16.05.2019. Dasti, in addition, is permitted.

List the matter on **16.05.2019**. In the meantime, pleadings be completed.

**(S. D. Dubey)  
Technical Member**

**(Justice Manjula Chellur)  
Chairperson**

*tpd/kt*